

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 169**  
**192/2007**

**IN THE MATTER OF:**

H.B. Stock Holdings Ltd.  
Vs.

.... Applicant/petitioner

M/s. DCM Shriram Industries Ltd. & ors.

.... Respondent

**SECTION:**

**Under Section 397-398**

**Order delivered on 15.01.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Anant Garg, Mr. Kartik Bajpai, Advs.  
For the Respondent : Ms. Amrita Panda, Ms. Surbhi Bhuraria, Advs.  
For R-1, Ms. Veronica Mohan, Ms. Deepa  
Chansoliya, Advs. For R-22, Mr. Jayant K. Mehta  
Mr. Nipun Malhotra, Advs. For R-16

**ORDER**

Legal heirs application filed by the applicant is hereby allowed to the extent of taking the legal heirs on record as reflected in the memo of parties filed by the applicant.

List the matter on 17.03.2020.

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**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

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**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**